

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "A" BENCH

**Before: Shri T.R. Senthil Kumar, Judicial Member
And Shri Narendra Prasad Sinha, Accountant Member**

ITA No. 833/Ahd/2024

Shree Alkapuri Sthankvasi Jain Sangh 84, Sampatrao Colony, Alkapuri, Bhagwan, Mahavir Marg, Ellora Park, Vadodara, Gujarat 390005 PAN: AABTS2518J (Appellant)	Vs	The CIT(Exemption), Ahmedabad (Respondent)
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**Assessee Represented: Shri Tej Shah, A.R.
Revenue Represented: Shri R.N. Dsouza, CIT-DR**

Date of hearing : 30-09-2024
Date of pronouncement : 30-09-2024

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the Assessee as against the order dated 26.02.2024 passed by the Commissioner of Income Tax (Exemption), Ahmedabad denying Registration under section 12AB of the Income Tax Act, 1961 (hereinafter referred to as 'the Act').

2. At the outset, the assessee Trust vide its letter dated 23-09-2024 requested to withdraw the present appeal since fresh application for Registration u/s. 12AB of the Act was already made by the assessee.

3. Recording the above statement, the present appeal filed by the Assessee is hereby dismissed as withdrawn.

Order pronounced in the open court on 30-09-2024

Sd/-
(NARENDRA PRASAD SINHA)
ACCOUNTANT MEMBER True Copy
Ahmedabad : Dated 30/09/2024

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद